

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1215
ANSWERED ON:17.08.2012
. VIOLATION OF RIGHT TO EDUCATION ACT, 2009
Agarwal Shri Rajendra;Thakor Shri Jagdish

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of cases registered with the National Commission for Protection of Child Rights (NCPCR) till now for violation of Right to Education Act, 2009, State-wise;
- (b) the follow-up action taken thereon;
- (c) the further steps taken/being taken by the NCPCR for the propagation and to monitor the implementation of the said Act;
- (d) whether the NCPCR is also proposes to start a helpline to stop violation of the said Act; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) & (b): The State-wise number of cases registered with the NCPCR for violation of the Right of Children to Free and Compulsory Education Act , 2009 (RTE Act), are given at Annex. All the complaints/suo motu cognizance of cases of violation of the RTE Act, are dealt by NCPCR and referred to concerned Government Departments for remedial action.
- (c): For propagating RTE Act, the NCPCR publicizes the objectives and provisions of the Act among stakeholders through various public hearings, social audit, publications, exhibitions, meeting/consultations, etc. For monitoring, the implementation of this Act the NCPCR is attending complaints of violation under the Act, taking suo motu cognizance of the violations; as well as by conducting social audit about implementation of the Act.
- (d) & (e): As reported by NCPCR, there is no proposal to start a helpline to stop violation of the said Act.